

(2020) 01 CAT CK 0058

In the Central Administrative Tribunal

Case No : Original Application No. 264 Of 2020, Miscellaneous Application No. 329 Of 2020

Ramadhar Chaudhary

APPELLANT

Vs

Commissioner

RESPONDENT

Date of Decision : 28-01-2020

Acts Referred:

Citation : (2020) 01 CAT CK 0058

Hon'ble Judges : L. Narasimha Reddy, J;A. K. Bishnoi, Member (A)

Bench : Division Bench

Advocate : Ranjit Sharma

Final Decision : Dismissed

Judgement

L. Narasimha Reddy, J

MA No. 329/2020

This MA is filed with a prayer to condone the delay of 18 years. The applicant was removed from service by the Disciplinary Authority (DA) through an order dated 18.10.1996. He preferred an appeal. Through order dated 19.02.2001, the Appellate Authority (AA) directed reinstatement of the applicant, but the period between the date of termination of the service and joining of date was treated as dies non. The applicant intends to challenge the direction as to the treatment of the part of service as 'dies non'.

2. We heard Shri Ranjit Sharma, learned counsel for the applicant.

3. Even by extending the most liberal approach, the delay of 18 years cannot be condoned. The applicant was very much aware of the directions and he did not feel aggrieved by the same at the relevant point of time. We are not inclined to condone the delay. MA is accordingly dismissed. As a result, the OA also stands rejected.